



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No.218/2019 in OA No.537/2016**

**New Delhi, this the 20<sup>th</sup> Day of January, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi Member(J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Sh. Vishnu Swaroop (Retd. LIB)  
S/o Sh. Nathi Lal, R/o Near Ambedkar Park  
Meethapur Extension, Badarpur  
New Delhi-110044. ... Applicant

(Through Advocate: Shri Lalta Prasad)

Versus

Smt. Supriya Sahu  
Director General, Doordarshan  
Doordarshan Bhawan  
New Delhi. ... Respondent

(By Advocate: Ms. Vertika Sharma)

**Order (Oral)**

**Justice Vijay Lakshmi, M(J)**

Heard Shri Lalta Prasad, learned counsel for the applicant and Ms. Vertika Sharma, learned counsel for the respondents.

2. Learned counsel for the respondents submits that the Order dated 04.10.2018, in respect of which the present contempt proceedings were initiated, has been complied with by the respondent and a compliance



affidavit has been filed for the same. He requests that the contempt proceedings may be closed.

3. Our attention has been drawn to the Order dated 23.09.2019 which shows that an amount of Rs.1,19,799/- is directed to be paid to the applicant at the earliest. Learned counsel for the respondents submits that the amount shall be paid to the applicant, to a maximum, within a period of eight weeks.

4. In view of the above facts and circumstances and compliance of the Order by the respondents, the CP stands closed. Notice is discharged. However, liberty is granted to the applicant, to revive it, if any grievance subsists.

**(Pradeep Kumar)**  
**Member(A)**

**(Justice Vijay Lakshmi)**  
**Member(J)**

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